

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4441/2005

(From the judgement and order dated 11/07/2005 in HCP No. 89/2005 of The HIGH COURT OF
MADRAS)

A. MAIMOONA

Petitioner(s)

VERSUS

STATE OF T.N. & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T.)

With SLP(Crl.) No. 4611/2005(With appln. For exemption from filing O.T. And office report)

Date: 19/09/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr.R. Shanmugasundaram, Sr. Adv.

Mr. V.G. Pragasam,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice returnable in four weeks. Dasti permitted.

(Meenu Sethi)

(Pushap Lata Bhar

dwaj)

Court Master

Court Master